

As far as restructuring of RRBs is concerned, Government have taken a decision to revamp them on a 'Stand Alone' basis. Further, demands regarding benefits to staff involving financial commitments have to be seen in the context of the ongoing exercise of restructuring of RRBs. The RBI has constituted an Expert Group to advise on the restructuring exercise on an ongoing basis.

[English]

Voting rights to Indian Citizens

1172. SHRI AMAR ROY PRADHAN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the matter regarding allowing Indian citizens living in Indian Enclaves in Bangladesh to cast their votes is pending with the Government/Election Commission of India;

(b) if so, since when; and

(c) the steps taken/proposed to be taken by the Government to take a decision on the issue at the earliest?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) to (c). The requisite information is being collected and will be laid on the Table of the House.

White Paper On Economy

1173. SHRI AMAR PAL SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to issue 'White Paper' on the Indian Economy of the States;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) to (c). Economic Survey 1995-96; an update, would be presented to the Parliament today. It would give a synoptic view of the current state of the Indian economy.

Foreign Investment

1174. DR. LAXMINARAYAN PANDEY : Will the Minister of INDUSTRY be pleased to state :

(a) the details of the foreign auto (car) companies which are likely to set up manufacturing units in India;

(b) the present status of their projects and the foreign investment envisaged in each case;

(c) the details of generation of revenue expected through these units and whether these companies have made any expert commitments;

(d) if so, the details thereof;

(e) whether the Government are aware of the wide-spread perceptions that the foreign investors are manoeuvring to acquire complete managerial control in these joint venture companies; and

(f) if so, the steps the Government propose to take to safeguard domestic interests?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). The details of foreign auto car companies which have set up or are likely to set up manufacturing units in India, their investment and the status of the projects are as under :

S.No.	Name of Foreign Company	Indian Partner	Foreign Equity holding	Present status
1.	Mercedes Benz, Germany	M/s. TELCO	51%	Production commenced
2.	Daewoo, Korea	M/s. DCM	51%	-do-
3.	Peugeot, France	M/s. Premier Automobile Ltd.	50%	-do-
4.	General Motors, USA	M/s. Hindustan Motors	50%	-do-
5.	Ford Motors, USA	M/s. Mahindra & Mahindra	50%	Production expected to commence by the end of 1996-97
6.	Rover Group, UK	M/s. Sipani Auto	2.59%	-do-
7.	Honda Motors, Japan	M/s. SIEL	60%	-do-
8.	Mitsubishi, Japan	M/s. Hindustan Motors	10%	-do-
9.	Hyundai, Korea	-	100%	Production expected to commence by 1997-98
10.	BMW, Germany	M/s. Hero Cycles Ltd.	51%	cleared by FIPB